

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 335 of 2019**

**IN THE MATTER OF:**

**Trozen Sales Corporation**

**...Appellant**

**Vs**

**Shashi Distilleries Pvt. Ltd.**

**....Respondent**

**Present:**

**For Appellant: Present but appearance not marked.**

**For Respondent: Mr. Anand Sanjay, Mr. M Nuli, Mr. Prawal Mishra  
and Mr. Nanda Kumar, Advocates.**

**ORDER**

**14.08.2019** Learned Counsel for the Appellant submits that the application under Section 9 of Insolvency and Bankruptcy Code, 2016 was barred by limitation. He prays for and is allowed two weeks' time to file rejoinder affidavit to reply affidavit filed by the Respondent.

Place the appeal 'for Admission (After Notice)' on **3<sup>rd</sup> September, 2019**.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Sk*